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# Punjab Suppression of Indecent Advertisement Act, 1941 7 of 1941

[3rd April, 1941]

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# Punjab Suppression of Indecent Advertisement Act, 1941 7 of 1941

[3rd April, 1941]

An Act to Suppress Indecent Advertisements. It is hereby enacted as follows

#### 1. Short title :-

This Act may be called the Punjab Suppression of Indecent Advertisement Act, 1941 (7 of 1941).

### 2. Interpretation :-

For the purposes of this Act any advertisement relating to syphilis, gonorrhoea, nervous debility or other complaint or infirmity arising from or relating to sexual intercourse shall be deemed to be printed or written matter of an indecent nature.

## <u>3.</u> Proceedings against persons affixing etc., indecent pictures, or printed or written matter :-

(1) Whosoever affixed to, inscribes or stencils or any house, building, wall, hoarding, gate, fence, pillar, post, board, tree, or any other thing whatsoever so as to be visible to a person being in

or passing along any street, public highway or foot-path, and whatsoever affixes to, inscribes or stencils on any public latrine or urinal, or exhibits to public view in the window of any house or shop, any picture or printed or written matter which is of indecent nature, shall, on conviction, be punished with imprisonment of either description for a term which may extend to six months or with fine which may extend to five hundred rupees, or with both such imprisonment and fine.

(2) Whenever any printed or written matter of an indecent nature has been displayed in the manner prohibited by sub-section (1), any person being in possession or control of the land, building, structure or premises to which such printed or written matter has been affixed who knowingly allows the same to be continued to be displayed shall, on conviction, be punished with imprisonment which may extend to six months or with fine which may extend to five hundred rupees, or with both such imprisonment and fine.

### <u>4.</u> Proceedings against persons sending others to do the acts punishable under Section 3 :-

Whoever gives or delivers to any other person any such pictures, or printed or written matter mentioned in section 3 with the intent that the same, or someone or more thereof, should be affixed, inscribed, stencilled, or exhibited as therein mentioned, shall, on conviction, be punished with imprisonment of either description which may extend to one year or with fine which may extend to one thousand rupees, or with both such imprisonment and fine.

## <u>5.</u> Power to seize, remove, deface or destroy pictures or printed or written matter of an indecent nature :-

If a District Magistrate, Sub-divisional Magistrate or Magistrate of the first class has reason to believe that any picture or printed or written matter of an indecent nature which has been affixed, inscribed or stencilled as mentioned in section 3, continues to be exhibited to public view after the commencement of this Act, he may by order in writing authorise any police office to enter, with such assistance as may be required, any place and seize, remove, deface or destroy any such picture or printed or written matter.

### 6. Police officer may arrest on view of offence :-

Any police officer may arrest without warrant any person whom he shall find committing any offence against this Act.

### **7.** Saving :-

Nothing in this Act shall apply to any advertisement published by any municipal corporation or by any municipal, small town or notified area committee or published with the sanction of the Chief Commissioner.